

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.201
C.P.(IB)/19(AHM)2024

Proceedings under Section 59 IBC

IN THE MATTER OF:

Ashish Shah Liquidator of ECA Trading Services LimitedApplicant

.....Respondent

Order delivered on: 10/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Liquidator : Mr. Ashish Shah, Liquidator in Person
For the Respondent : Ms. Bhumi Gandhi, Advocate for
: Ms. Maithili Mehta, Advocate

ORDER
(Hybrid Mode)

A report from the Income Tax Department has been filed on 10.07.2024, vide inward diary No. R-342. Wherein, it is stated that there is no outstanding demand/case or data against the company involved in voluntary liquidation. The same is also taken on record.

Learned liquidator seeks time to place on record the proof of closure of the Bank Account of the company in liquidating.

Let the same be filed, by way of an affidavit.

Re-list on 13.08.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)